

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA 439/99

Monday the 24th day of April, 2000.

CORAM

HON'BLE MR A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

G. Savithri
Casual Labourer
(Temporary Status)
Office of the Senior Superintendent
of Railway Mail Service
TV Division
Thiruvananthapuram.

...Applicant.

By advocate Mr Thomas Mathew)

Versus

1. Union of India represented by
its Secretary, Department of Posts
New Delhi.

2. Director General
Department of Posts
New Delhi.

3. Chief Postmaster General
Kerala Circle
Thiruvananthapuram.

4. Senior Supdt.
Railway Mail Service
TV Division
Thiruvananthapuram.

5. Head Record Officer
Railway Mail Service
TV Division
Thiruvananthapuram.

...Respondents

(By advocate Mr P.J.Philip, ACGSC)

The application having been heard on 24th April, 2000
the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR A.V. HARIDASAN, VICE CHAIRMAN

The OA has been filed for the following reliefs:

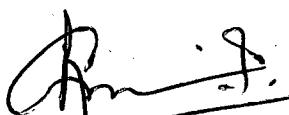
(a) to declare that A-2 to the extent it denies wages worked out on the basis of the minimum pay in the revised pay scale of regular Group 'D' employees for the period from 1.1.96 to 2.11.98 is arbitrary, illegal, discriminatory and unfair and quash A-2 to the extent it denies minimum pay in the revised pay scale of regular Group 'D' for the period from 1.1.96 to 2.11.98 and to quash A-3 to the extent to which the proposed recovery from applicant's wages is ordered.

(b) declare that the applicant is entitled to get wages worked out on the basis of minimum pay in the revised pay scale of regular Group 'D' employee as per A-1 w.e.f. 1-1-96 and direct the respondents to pay wages accordingly with effect from 1.1.96 with all consequential benefits.

(c) to direct the respondents to re-pay the amount of Rs. 2328 already recovered from applicant's arrears of wages to the applicant.

2. When the application came up today, learned counsel of the applicant admitted that the applicant has received the benefits which he has claimed in the application and stated that the application may be dismissed as not pressed. Hence the Original Application is dismissed as not pressed. No costs.

Dated 24th April, 2000.



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER



A. V. HARIDASAN
VICE CHAIRMAN

aa.

Annexures referred to in this order:

A-1: True copy of Department of Post letter No.45/95/87-SPB-I dated 10-2-1988.

A-2: True copy of O.M. No.1-3/97-PAP dated 3-11-1998 issued by the second respondent.